

हरिजन बस्तियों का विद्युतीकरण

3015. श्री श्रींकार लाल बेरबा : क्या सिंघाई और बिद्युत् मंत्री यह बनाने की कृपा करेंगे कि भागतीय स्वतंत्रता का पच्चीसवीं वर्षगांठ पर हरिजनो के गावों के विद्युतीकरण के बारे मे 21 नवम्बर, 1972 के अतारंग-कित प्रश्न संख्या 1164 के उत्तर के सम्बन्ध मे यह बताने की कृपा करेंगे कि :

(क) देश मे हरिजनो की कितनी बस्तियो को अभी विद्युत् दी जानी शेष है ; और

(ख) यह कार्य कब तक पूरा हो जायेगा ?

सिंघाई और बिद्युत् मंत्रालय में उपमंत्री (श्री बैजनाथ कुरील) : (क) और (ख). अनुमान किया जाता है कि उन ग्रामों में, जो पहले ही विद्युतीकृत किये जा चुके हैं के सर्निकट लगभग 36,000 हरिजन बस्तिया होंगी जो विद्युतीकृत नहीं की गई हैं। पहले से ही विद्युतीकृत ग्रामों की निकटवर्ती हरिजन बस्तियों को विद्युत् प्रदान करने के लिये गत वर्ष एक स्कीम प्रारम्भ की गई है और 20,000 ऐसी बस्तियों की चौथी योजना के दौरान तथा शेष को पांचवी योजना के प्रारम्भिक वर्षों में विद्युतीकृत करने का प्रस्ताव है। देश में सभी बस्तियों का विद्युतीकरण ग्राम विद्युतीकरण की प्रगति से जुड़ा हुआ है जो कि पांचवी और उसके बाद की योजनाओं में रखे गये परिव्यय पर निर्भर करता है।

2765 LS—3

Termination of Services of an Employee in the Ministry

3016. SHRI K MAI LANNA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the official positions held by Shrimati Leela Menon in the Ministry of Petroleum and Chemicals, Oil and Natural Gas Commission and the Hydro-carbons Limited and the period for which she held each of these offices; and

(b) the provisions of the Service and Conduct Rules applicable to the employees of the Oil and Natural Gas Commission under which the notice to Shrimati Leela Menon for the termination of her employment was served and accepted by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROIEUM AND CHEMICALS (SHRI DAIBIR SINGH):

(a) Shrimati Leela Menon did not hold any post in the Ministry of Petroleum and Chemicals. She held the following appointments in the ONGC and HIPL:—

- (1) Deputy Secretary, ONGC, New Delhi office from 1st February, 1966 to 4th May, 1966;
- (2) Special Officer, Project Analysis, Petrochemicals Division, ONGC, New Delhi from 5th May, 1966 to 9th August, 1966;
- (3) Deputy Secretary, ONGC, New Delhi office from 10th August, 1966 to 16th December, 1969;
- (4) Resident Representative, Hydro-carbons India (Pvt.) Ltd., Tehran, from 17th December, 1969 to 21st June, 1970, on deputation on foreign service terms from ONGC; and

(5) Deputy Secretary, ONGC, New Delhi office from 22nd June, 1970 to 31st January, 1971

(b) The employees in the Commission are appointed to temporary posts on specified terms and conditions of service, which include a provision whereby the appointment may be terminated at any time by one month's notice to be given by either side, viz, the appointee or the appointing authority, without assigning any reasons. Smt Leela Menon had been appointed to a temporary post in ONGC on certain specified terms and conditions which included such a provision for termination of service. Subsequently, Smt. Leela Menon sent a letter, dated the 7th December, 1970 to Chairman, ONGC, giving one calendar month's clear notice (effective from January 1, 1971) of termination of service as, according to her, she did not wish to serve the Commission from 1st February, 1971. Thus, she herself terminated her services with the Commission, under the above-mentioned provision in terms of her contract, and ceased to be an employee of the Commission from 1st February, 1971. Legally, ONGC had no option in the matter.

Non-payment of Overtime to Assistant Station Masters of Delhi Division

3017. SHRI ISHAQUE SAMBHALI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Labour Department has received any representation for non-payment of overtime to Assistant Station Masters of Delhi Division; and

(b) if so, the action taken by the Labour Department thereon?

THE MINISTER OF RAILWAYS (SHRI T. A. PAI): (a) Yes, Sir

(b) Assistant Station Masters of Delhi Division who had worked in accordance with the duty roster prescribed by the Railway Administration were paid overtime payable to them under the Hours of

Employment Regulations. The other Assistant Station Masters of the Division who did not work according to the roster prescribed by the Administration, but according to their own wishes were not due any overtime payment under the Hours of Employment Regulations and no overtime has, therefore, been paid to them. A representation recently received by the Labour Department is being looked into. Earlier, however, in April 1972, an application made by the concerned Assistant Station Masters to the Central Government Labour Court, Delhi, under Section 33C(2) of the Industrial Disputes Act, for payment of overtime was dismissed.

रसायन उद्योगों का विकास

3018. श्री सक्कर क्या पैट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हमारे देश में रसायन उद्योगों के विकास पर पूरा ध्यान नहीं दिया जा रहा है और जितने रसायनिक पदार्थ निर्यात किये जाते हैं उनसे कई गुना अधिक मात्रा में उनका आयात करना पड़ता है ;

(ख) यदि हा, तो देश में रसायनिक पदार्थों की कितनी मांग है और देश में कितनी मात्रा में उत्पादन होता है और कितनी मात्रा में आयात करना पड़ता है ;

(ग) क्या सरकार ने रसायनिक पदार्थों के मामले में आत्मनिर्भरता प्राप्त करने का कोई लक्ष्य निर्धारित किया है ; और

(घ) यदि हाँ, तो इससे कब तक प्राप्त किया जायेगा ?